

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**A No. 86 of 2016 and
IA No. 204 of 2016**

Dated: 3rd May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Punjab State Power Corporation Ltd.

...Appellant(s)

Versus

M/s. S.S. Steel Industry & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Krishna Kant
Mr. Tajender K. Joshi for R.1

Mr. Sakesh Kumar for R.2

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No. 204 of 2016 (Appl. for stay). Mr. Krishna Kant takes notice on behalf of Respondent No.1 and Mr. Sakesh Kumar takes notice on behalf of Respondent No.2 and they seek two weeks time to file reply. They may file the same on or before 17.05.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 30.05.2016 after serving copy on the other side.

List the matter on **31.05.2016.**

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson